

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-2
CAA-84/ND/2020

IN THE MATTER OF:

G.G. Erectors And Constructors Pvt. Ltd. And G.G. Promoters and Developers Pvt. Ltd. .APPLICANT

SECTION

U/s 230-232

Order delivered on 18.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant	: Mr. Sougat Sinha, Advocate
For the OL	:
For the RD	:
For the Intervener	:

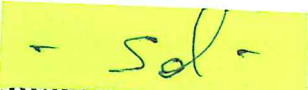
ORDER

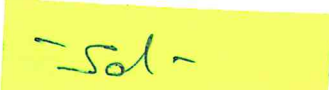
Counsel for the Petitioner Companies is present. It is on record that in the first motion Application, the meetings of the Shareholders and the Creditors were directed to be dispensed with.

Now, in Second Motion petition, we are inclined to issue notice to the R.D, ROC, O.L and I.T. Deptt. Therefore, the Registry is directed to issue notice to the said Authorities. The Petitioner companies are directed to send private notice along with copy of the scheme to the said authorities and make publication of notice in the Newspapers having not less than thirty plus two days prior to the next date of hearing, one in English and other in Vernacular, preferably in "Business Standard" and file an affidavit with the proof of sending private notice and publication of notice, one week prior to the next date of hearing.

The Authorities to whom the notices are directed to be issued, may within thirty days on receiving the notice file objections/representations to the scheme under consideration, failing which it shall be presumed that they have no objection/representation to make.

List the matter on 05.02.2021.


(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)